

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'B' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI MAHAVIR PRASAD, JUDICIAL MEMBER**

**ITA No.1629/Del/2016, 1630/Del/2016 & 1631/Del/2016  
Assessment Years : 2006-07, 2007-08 & 2008-09**

**M/s Metro Ortem Ltd.,  
134/4 & 135/5,  
New Ajit Arcade,  
Kailash Colony,  
New Delhi – 110 048.  
PAN : AAACM3393H.  
(Appellant)**

**Vs. Deputy Commissioner of  
Income Tax,  
Central Circle-05,  
New Delhi.**

**(Respondent)**

Appellant by : Shri Salil Kapoor and  
Shri Sumit Lalchandani, Advocates.  
Respondent by : Ms. Nidhi Srivastava, CIT-DR.

Date of hearing : **28.01.2021**  
Date of pronouncement : **28.01.2021**

**ORDER**

**PER MAHAVIR PRASAD, JM :**

These appeals by the assessee for the assessment years 2006-07 to 2008-09 are directed against the order of learned CIT(A)-24, New Delhi dated 28<sup>th</sup> January, 2016.

2. The learned counsel for the assessee, vide letter dated 27<sup>th</sup> January, 2021 has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. Certificates to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 have also been filed.

3. Learned CIT-DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 28<sup>th</sup> January, 2021.

Sd/-  
**(G.S. PANNU)**  
**VICE PRESIDENT**

Sd/-  
**(MAHAVIR PRASAD)**  
**JUDICIAL MEMBER**

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar